

(10)

Central Administrative Tribunal
Principal Bench

O.A. No. 2094 of 2000

New Delhi, dated this the

4th December 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Prem Pal Singh
s/o Shri Chhida Singh ,
r/o Quarter No. 48-B, Delhi Cantt ,
New Delhi-110010.Applicant

(BY Advocate Shri Umesh Singh)

VERSUS

1. Union of India ,
Ministry of Railway ,
New Delhi.
2. General Manager
Northern Railway ,
Coopernicus Marg,
Baroda House ,
New Delhi .
3. Divisional Personal Officer ,
D.R.M. Office,
Northern Railway ,
Bikaner.

(By Advocate: Shri B.S. Jain)

ORDER

S.R. ADIGE, VC (A)

Applicant impugns respondents' inaction in not rechecking his answer books in the examination held on 15.5.99 for selection to the post of Station Masters/ASM/TI/SCNL/YM (Rs.5500-9000) against 10% apprentice graduate quota in Operating Department.

2. Applicant has no enforceable legal right to compel respondents to recheck his examination papers as is clear from Hon'ble Supreme Court's ruling in Sangeeta Agarwal Vs. Union of India (2000) 3 SLJ SC 30. Even so respondents state on affidavit

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in their reply that the records were rechecked and it was found that applicant did not qualify in the written test~~and~~ and was, therefore, not empanelled. We have no good reasons to disbelieve these assertions.

3. The O.A. is, therefore, dismissed. No costs.

A. Vedavalli
4/12/2001
(Dr. A. Vedavalli)
Member (J)

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(S.R. Adige)
Vice Chairman (A)

Karthik